

**DIVISION BENCH**

**ITEM NO.148**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CA No.65/2021, IA No.27/2022, IA No.29/2022, IA No.14/2023 & CA  
No.10/2024 IN CP No.51/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SAROJ TYAGI V/S ASTRON SOLPOWER PVT LTD &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Rohan Gupta, Adv. : *For the Applicant in IA No.29/2022*

Sh. Ankit Singh, Adv. : *For the Res. Nos.1 to 5*

**ORDER**

**IA No.29/2022**

- 1.** Ld. Counsel representing the non-Applicant/Respondents seeks two weeks time to file reply/response.
- 2.** Let the needful be done within the aforesaid stipulated period with advance copy to be supplied to the other side. The matter is adjourned for further hearing on 25<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

***11<sup>th</sup> July, 2024***

*Avaneesh Kumar Singh  
(Stenographer)*